

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Ins.) No. 301 of 2018

IN THE MATTER OF:

Axis Bank Ltd.

...Appellant

Vs

Anuj Jain

....Respondent

(Resolution Professional for Jaypee Infratech Ltd.

Present:

For Appellants: Mr. V.P. Singh and Ms. A. R Chowdhury, Advocates.

For Respondents: None.

ORDER

14.06.2018: None is present on behalf of the respondent.

Let notice be issued to respondent by speed post. If the appellant provides e-mail address of the respondent let notice be also issued through email. Requisites along with process fee, if not filed, be filed by tomorrow.

Heard learned counsel for the appellant. It has been pointed out that the respondent has been served but no one is appeared from their side. In view of the submissions made by the learned counsel for the appellant RP is directed to take note of the appeal filed so that contingency of acceptance or rejection of the appeal is taken care of while Resolution Plan is being finalized.

Post the appeal for admission hearing on **13th July, 2018.**

(Balvinder Singh)
Member (Technical)

sh/gc